CB-II (CPL) No. 21

COMMITTEE ON PAPERS LAID ON THE TABLE (1988-89)

(EIGHTH LOK SABHA)

TWENTY-FIRST REPORT

(Action taken by Government on the recommendations/ observations of the Committee on Papers Laid on the Table, made in their Tenth, Twelfth and Fourteenth Reports (Eight Lok Sabha)

(Presented on the 30 NOV 1988

LOK SABHA SECRETARIAT
NEW DELHI
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C O R R I G E N D A

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TWENTY-FIRST REPORT OF COMMITTEE ON PAPERS
LAID ON THE TABLE (1988-89)

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(1988-89)

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Shri K. C. Rastogi—*Joint Secretary.*

Shri G. S. Bhasin—*Chief Legislative Committee Officer.*

Shri Swarn Singh—*Officer on Special Duty.*

INTRODUCTION

I, the Chairperson of the Committee on Papers Laid on the Table, having been authorised by the Committee to present the Report on their behalf, present this their Twenty-First Report on the Action taken or proposed to be taken by Government on certain recommendations/observations of the Committee on Papers Laid on the Table made in their Tenth, Twelfth and Fourteenth Reports (Eighth Lok Sabha).

2. The matters covered by this Report were considered by the Committee at their sitting held on 18 August, 1988.

3. The Committee considered and adopted this Report at their sitting held on

NEW DELHI;
November, 1988.

NIRMALA KUMARI SHAKTAWAT,
Chairperson,
Committee on Papers Laid on the Table.

REPORT

ACTION TAKEN BY GOVERNMENT ON THE RECOMMENDATIONS/OBSERVATIONS MADE BY THE COMMITTEE ON PAPERS LAID ON THE TABLE IN THEIR TENTH, TWELFTH AND FOURTEENTH REPORTS (EIGHTH LOK SABHA)

The recommendations contained in the Tenth, Twelfth and Fourteenth Reports (Eighth Lok Sabha) of the Committee on Papers Laid on the Table, on which Government have taken action shown in the statement at the Appendix alongwith the list of Government reply.

2. The Committee are happy to note that all the recommendations contained in the aforesaid reports of the Committee on Papers Laid on the Table of Lok Sabha have been accepted for implementation. The Committee expect that effective steps will be taken by the Ministries concerned to ensure that in future there is no delay in laying on the Table of the House the Annual Reports and Audited Accounts of the Organisations under their administrative control.

NEW DELHI;
November, 1988.

NIRMALA KUMARI SHAKTAWAT,
Chairperson,
Committee on Papers Laid on the Table.

APPENDIX

(*Vide* paragraph 2 of the Report)

Statement showing Action taken by Government on the recommendations/observations of the Committee on Papers Laid on the Table made in their Tenth, Twelfth and Fourteenth Reports (Eighth Lok Sabha)

Sl. No.	Para No.	Summary of recommendations/observations	Gist of Govt. reply/action taken
1	2	3	4
1	1·9 (Tenth Report) (8th Lok Sabha) Ministry of Health and Family Welfare,	The Committee are unhappy to note that the Annual Report and Audited Accounts of the National Institute of Health and Family Welfare, New Delhi for the year 1983-84 were laid on the Table of Lok Sabha as late as on 9 May, 1985 i.e. after a delay of 4 months. The main factors contributing to the delay were inordinately long time taken in auditing of accounts, re-editing and modifying the annual Report and Audited Accounts. The delay has been reduced in the case of 1984-85 by two months.	With regard to timely submission of future Annual Reports and Audited Accounts (i. e. within 9 months from the close of the accounting year) of the NIHFW to the Ministry of Health and Family Welfare for its onward transmission to Lok Sabha Secretariat, the following time frame has been chalked out:— 1. Compilation and finalisation of draft Annual Report by the Committee of officers of the NIHFW. — 31st July. 2. Cyclostyling of the draft Report and binding of copies. — 31st August.

			3. Submission of the draft Report to Governing Body of NIHFW for obtaining its approval. 30th Sept. 4. Final editing, Hindi translation and printing of Report. 30th Sept. 5. Submission of Report to Ministry of Health and Family Welfare for onward transmission to Lok Sabha Secretariat. October [*Vide* Ministry of Health & Family Welfare (Deptt. of Family Welfare) O.M. No. A. 5011/51/87-C&G, dated 21-10-1987].
2	1·10 (Tenth Report) (8th Lok Sabha) Ministry of Health and Family Welfare	The Committee find from the Audit Report furnished by the Director of Audit, Central Revenues, New Delhi that the delay in auditing the accounts were obviously because of the fact that the Register maintained by the Institute for land and building did not contain essential details such as actual area of land location, date of acquisition/purchase, reference to lease deed etc. Further, the Register maintained for other assets did not work out the progressive totals of quantities and value of assets acquired from year to year. The details of assets written off, sold etc. were also not exhibited in the Register. Assets register of the gifted items had not been maintained by the Institute. Over and	The Reconstructed Asset Register was based on available Records. Thus complete details/particular as pointed out in the Audit Report could not be furnished in respect of land acquired, because old records were not readily traceable. Efforts have been made to trace the old records and the relevant particulars will be furnished in the Asset Register and said Register will be showing during next Audit. In so far as the buildings are concerned, the question of transferring the ownership of the building is still pending for final decision. The Register maintained for other Assets acquired from out of the grants during

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		above, no record was maintained by the Institute to show the number of animals kept in the Animal House from time to time. During 1983-84, the Institute incurred an expenditure of Rs. 0·93 lakhs on animal food for the animals kept in the animal House, but so far no scales for provision of food for different kind of animals kept in the Animal House had been prescribed. The Committee are convinced that had the accounts been maintained properly and accurately and the information required by the Audit made available expeditiously, much of the time consumed in collection of the information, would have definitely been saved. The Committee trust that the Ministry of Health and Family Welfare who is charged with the responsibility of giving grants to the Institute, will keep a close watch over the day-to-day functioning of the Institute and ensure that the Annual Reports and Audited Accounts of this Organisation are laid on the Table of the House within nine months of the close of the accounting year.	each year has been reflected in the Assets Register. The progressive total for each year will be reflected after retallying with the statement of Accounts and will be shown to next Audit. Though, some items of Assets like office furniture, coolers, miscellaneous stores and equipment etc. were disposed of, the acutal cost of these items are being sorted out from old records. The delay in arriving at the actual costs, the time of purchase is due to the fact that these items were in use prior to formation of NIHFW, and were in dilapidated condition making the physical identification of the source of supply on which depends the cost at the time of procurement. Even so the Condemnation Board is sorting out the matter for fixation of price. Thereafter, the records will be amended and will be shown to the next Audit. The objection on the Animal House has already been dropped by D. A. C. R., New Delhi in their Audit Report for the year 1984-85. [*Vide* Ministry of Health and Family Welfare (Deptt. of Family Welfare) O.M. No. A. 45011/51/87-C&G, dated 21-10-1987].

3	1.11 (Tenth Report) (8th Lok Sabha) Ministry of Health and Family Welfare	The Committee would also like to observe that the delay in laying the Annual Report and Audited Accounts on the Table of Lok Sabha could have been totally eliminated, had the Ministry of Health and Family Welfare adopted a time-bound programme in coordination with the National Institute of Health and Family Welfare for finalising the Report and accounts and making simultaneous arrangements for their translation and printing.	In view of the position explained in the reply to para 1.9 above it is hoped that the Government will be able to lay the future reports within the prescribed period. [*Vide* Ministry of Health and Family Welfare (Deptt. of Family Welfare) O.M. No. A. 45011/51/87-C&G, dated 21-10-87]
4	2.7 (Tenth Report) (8th Lok Sabha) ministry of Water Resources	The Committee note that the Annual Report and Audited Accounts of the Brahmaputra Board for the year 1983-84 were laid on the Table of Lok Sabha on 9 May, 1985, i.e. after more than fourteen months from the close of the accounting year. The Committee are unhappy to find from the additional information furnished by the Ministry of Irrigation and Power that a long period of more than 7 months was taken in compilation of accounts whereas the Committee on Papers Laid on the Table in paragraph 4.16 of their Second Report (Fifth Lok Sabha) had suggested a period of 3 months for this purpose.	The observations of the Committee have been communicated to the Brahmaputra Board for taking appropriate action. [*Vide* Ministry of Water Resources OM No. 50(8)/86-FC, dated 19-8-1987].
5	2.8 (Tenth Report) (8th Lok Sabha) Ministry of Water Resources	The Committee regret to observe that the guidelines laid down by them in respect of laying of Annual Reports and Audited Accounts were not adhered in letter and	The observations on this also have been communicated to the Brahmaputra Board for taking effective measures to eliminate delays to the maximum extent possible.

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		spirit by the Brahmaputra Board and the Ministry of Water Resources. The Committee feel that the delay at different stages could have been eliminated, had the Board taken prompt action in compiling the accounts and making them available to Auditors for auditing.	[*Vide* Ministry of Water Resources O.M. No. 50 (8)/86—FC, dated 19-8-1987.]
6	2.9 (Tenth Report) (8th Lok Sabha) Ministry of Water Resources	The Committee would, therefore, like to reiterate their earlier recommendation made in paragraph 4.16 of their Second Report (Fifth Lok Sabha) presented to the House on 12 May, 1976 and hope that the Brahmaputra Board and the Ministry of Water Resources would streamline the procedure for implementing the above recommendation with a view to ensure that the Annual Reports and Audited Accounts of the Board are placed before Parliament well before 31 December every year.	Efforts will be made to lay the Report before 31st December, every year [*Vide* Ministry of Water Resources O.M. No. 50(8)/86-FC, dated 19-8-1987]
7	2.10 (Tenth Report) (8th Lok Sabha) Ministry of Water Resources	The Committee note that the Ministry did not lay together with the Annual Report and Audited Accounts for 1983-84 the review as well as the statement indicating the reasons for delay of more than 4 months in laying the documents on the Table	For the Annual Reports of 1984-85 and 1985-86, the delay Statements were laid on the Table of the House simultaneously regarding review by the Central Government, while laying the Annual Report for the year 1983-84, it was mentioned that

		of the House. In the absence of requisite details the Members of Parliament are not in a position to assess the performance of the Board or the amount of delay at different stages of finalisation of the Report and accounts before Demands for Grants of the Ministry are discussed and put to vote of the House. The Committee therefore, trust that the Ministry would in future invariably lay the statement explaining in chronological order the events which led to delay as well as the 'Review" on the working of the Brahmaputra Board during the year on the Table of the House simultaneously with the Annual Report and Audited Accounts.	as the Government are in agreement with the annual report of the Brahmaputra Board, no separate review of the Government is being laid. The Brahmaputra Board has been instructed for timely preparation of Annual Reports. [*Vide* Ministry of Water Resources O.M. No. 50(8)/86-FC dated 19-8-1987].
8	3.7 (Tenth Report) (8th Lok Sabha) Department of Culture	The Committee note that the Annual Report and Audited Accounts of the Khuda Baksh Oriental Public Library, Patna for the years 1983-84 and 1984-85 were laid on the Table of Lok Sabha on 8 May, 1985 and 13 March, 1986 i.e. with a delay of 4 months and about 2½ months respectively Auditing of the accounts for the year 1983-84 had commenced after about 2½ months of their submission to the Auditors, who in turn had taken about 2 months for sending the audit report to the office of the Accountant General, Bihar after completing the audit. The committee feel that much of the delay could have been eliminated had	The recommendtions of the Committee have been noted and the organisations and Accountant Generals concerned have been asked to observe the time bound programme in submission of Annual Report and Audited Statement of Accounts/Report/Certificate well in time. [*Vide* Ministry of Human Resource Development (Department of Culture) O.M. No. F.9-12/87-Lib. dated 19-6-1987].

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		the Ministry in coordination with the Library pursued the matter with the Accountant General, Bihar for early appointment of Auditors ond emphasised the need for auditing the accounts expeditiously so as to adhere to the time limit of 9 months after the close of the accounting year for laying the documents on the Table of the Hou e. The Committee hope that such avoidable delays will not occur in future.	
9.	3·8 (Tenth Report) (8th Lok Sabha) Department of Culture	The Committee further note that the annual report and accounts of the Library for the year 1983-84 were laid on the Table of the House one month after its receipt by the Ministry for the Library, paying scant regard to the recommendation of the Committee in the matter. The Committee need hardly stress that these reports lose their value and importance if laid on the Table of the House with undue delay and the Parliament is deprived of the opportunity of exercising their judgement over the performance of the organisations in their proper perspective.	
10.	3·9 (Tenth Report) (8th Lok Sabha)	The Committee, therefore, reiterate their earlier recommendation that a time-bound programme for processing the	

	Department of Culture	various stages of reports and accounts should be chalked out and observed strictly by the Khuda Baksh Oriental Public Library, Patna and the Department of Culture in order that these documents are laid on the Table of the House in furture well within 9 months of the close of the relevant accounting year.	
11.	4·7 (Tenth Report) (8th Lok Sabha) Ministry of Home Affairs	The Committee note that the documents for the year 1983-84 were laid on the Table of the House after a delay of more than 4 months and the delay had occurred at the stages of sending the English version of the report and accounts by the Company to the Ministry and the time taken in translating the documents and thereafter getting them printed.	The Managing Director, Rehabilitations Plantation Limited, Punalur, District Quilon, Kerala State has been requested. vide this Department's letter No. 15(2)/86-RH (S) dated 10-4-87 to make concerted efforts to expedite compilation of Audited Accounts and finalisation of Annual Report in time. It is hoped that in future such delays would not occur. [*Vide* Ministry of Home Affairs (Deptt. of Internal Security, Rehabilitation Division) O.M. No. 15(2)/86-RH(S), dated 16-4-1987].
12.	4·8 (Tenth Report) (8th Lok Sabha) Ministry of Home Affairs	While the Committee appreciate the difficulty faced by the Corporation in the absence of facility of translation into Hindi and printing of Annual Report and Audited Accounts in Trivandrum, they feel that if the Corporation had made concerted efforts to expedite compilation of accounts and finalisation of Report, the delay could have been totally eliminated.	

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13.	4·9 (Tenth Report) (8th Lok Sabha) Ministry of Home Affairs	The Committee, however, note with satisfaction that the Annual Report and Audited Accounts for the year 1984-85 were laid on the Table of Lok Sabha with a delay of 2-1/2 months only. The Committee hope that this improvement will be sustained and positive efforts made to eliminate the delays completely in future.	
14·	5·8 (Tenth Report) (8th Lok Sabha) Ministry of Energy	The Committee note that the delay of more than 4 months in laying the Annual report and audited accounts of the Power Engineers Training Society, New Delhi for the year 1983-84 had occurred on account of the long period of 5 months taken by the Society in compilation of the accounts delay of 2 months in making available the accounts to the Chartered Accountants for auditing and over 2 months taken by the Chartered Accountants for auditing. The delay was also due to editing and revising the report as desired by the Society, to make it more concise. The delay had thus been at all stages of processing the report. The Committee also find that inspite of the instructions	Pursuant to the recommendations/conclusions contained in the Tenth Report of the Committee on Papers laid on the Table (Eighth Lok Sabha) and in order to ensure that the Annual Report and Audited Accounts of the Power Engineers Training Society be laid on the Table of both Houses of Parliament by the stipulated date every year, the following schedule has been drawn up for action by the Power Engineers Training Society :— Activity — Last date for completion (i) Compilation of Accounts and their submission to Audit — 30 June

		issued by the Ministry of Irrigation and Power in May, 1985 for submitting the documents well in time, the report and accounts of the Society for the year 1984·85 were also laid on the Table of the House with a delay of ablout 4 months.	by Power Engineers Training Society. (ii) Audit of Accounts — 31 August (iii) Preparation of draft Annual Report — 15 September (iv) Approval of the Governing Council and General body of the Power Engineers Training Society to the draft Annual Report and the Annual Accounts — 15 October (v) Supply of copies of the approved Annual Report and Audited Accounts by the Power Engineers Training Society to the Department of Power, for laying on the Table of the House. — 31st Octocber 2. Instruction have been issued to the Power Engineers Training Society to observe the above schedule [*Vide* Ministry of Energy (Department of Power) O.M. No. 25/3/87-T & R, dated the 27th August, 1987].
15.	5·9 [Tenth Report (8th Lok Sabha)] Ministry of Energy	The Committee find that the recommendations contained in paragraph 3·5 of their First Report (Fifth Lok Sabha) for observing a time bound programme for each stage of finalisation of the report and accounts had not been followed seriously. The Committee had observed in that Report that normally a period of 3 months should be sufficient for compilation of accounts and their submission to audit and the next 6 months might be given for auditing of accounts, printing of the report and sending it to Government for laying. The Committee desire that necessary steps be taken by the Ministry of Energy (Department of Power) in coordination with the Engineers Training Society, New Delhi to follow the aforesaid recommendation of the Committee in letter and spirit and ensure that the report and accounts of the Society are laid on the Table of the House by the stipulated date every year.	

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16	1·9 [Twelfth Report (8th Lok Sabha)] Ministry of Textiles	The Committee regret to note that the Annual Report and Audited Accounts of the Jute Manufacturers Development Council, Calcutta for the year 1983-84 were laid on the Table of the House with the delay of 4 months and the Annual Report and Audited Accounts of the Council for the year 1984-85 which in terms of the recommendation of the Committee on Papers Laid on the Table contained in para 4·16 of their Second Report (Fifth Lok Sabha), should have been laid on the Table of the House by 31 December, 1985, have not so far been laid. The delay in finalisation of the Annual Report and Audited Accounts for the year 1983-84 was on account of delay in receipt of (i) performance reports from Indian Jute Industries Research Association (IJIRA) and Technological Research Laboratories (JIRL) ; and (ii) Audited Accounts of the Market Promotion Office at New York. The Committee feel that no concerted effort seem to have been made by the Council to collect the required documents from the three field offices and that they were allowed to take their own time to furnish the said documents to them.	Jute Manufacturers Development Council has been advised to draw a time schedule so as to ensure timely collection of information from the field offices. The reports for 1984-85 and 1985-86 have been laid on the Table of Lok Sabha on 5-12-86 and 8-5-87 respectively. [*Vide* Ministry of Textiles of O.M. No. 3/4/87-EP (T&J)-III dated 29-7-87].

17	1·10 [Twelfth Report (8th Lok Sabha)] Ministry of Textiles	The Committee trust that henceforth the Jute Manufacturers Development Council, Calcutta will make sincere efforts to collect the documents from their field offices and finalise the Annual Reports and Audited Accounts and send them to the Ministry for laying on the Table of the House within the prescribed time limit of nine months from the close of the accounting years. In order to achieve the desired result on this account, the Committee urge upon the Ministry of Textiles to draw up a time schedule for finalisation of reports and accounts at different stages and make some senior officer responsible both in the Ministry and the Council to watch its adherance.	In view of the Jute Year (July-June) pattern followed by Jute Manufacturers Development Council as per Jute Manufactures Development Council Act, 1983, the Ministry has drawn and conveyed to the Council the following time schedule for completion of various stages in finalisation of its Annual Report and Audited Accounts: By 30th September every year — finalisation of accounts and despatch of report for audit. By 31st December every year — receipt of Audited Report in the Council and holding of A.G.M. By 15th February every year — despatch of printed Annual Reports and Audited Reports, (both Hindi and English versions) to the Ministry by the Council.

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			2. Director (Jute) in the Ministry and Secretary, Jute Manufactures Development Council, have been entrusted with the responsibility for ensuring adherance to the above time schedule. [*Vide* Ministry of Textiles O.M. No, 3/4/87-EP (T&J)-III dated 29-7-1987]
18	2·10 [Twelfth Report (8th Lok Sabha)] Ministry of Textiles	The Committee note that the Annual Report and Audited Accounts of the National Jute Manufacturers Corporation Limited for the year 1983-84 were laid on the Table of Lok Sabha with the delay of about 4 months and these documents for the subsequent year 1984-85 were laid with the delay of 5 months. The Committee also note that the documents of the Corporation for the year 1983-84 could not be laid on the Table of the House in time as the finalisation of the accounts of the Corporation for earlier years i.e. 1980-81, 1981-82 and 1982-83 has been in arrears. The compilation of accounts for the year 1983-84 could hence be started only after adoption of the accounts for the year 1982-83 in June, 1984. The Committee further note that the delay in finalisation of accounts was also due to the initial problem of non-availability of proper records and data of some of the units.	The Government are anxious to ensure that the Annual Report of the Corporation are laid in time. With this objective in view certain administrative steps have been taken recently by the Corporation. As against the earlier system of compilation of six sets of accounts, Profit and Loss Account and Balance Sheet for the six units levels. the Finance Department of Corporation has now concentrated on centralisation of accounts and mechanisation of certain activities which were manually done earlier. As desired by the Committee the Corporation is undertaking compilation of the time schedule in consultation with C&AG for completion of all formalities to ensure that the time schedule is adhered to for timely laying of the documents to the Parliament. As a guideline the following

schedule has been adopted for the Corporation :

By 31st March of every year	Closing of Accounts
By 30th June every year	Finalisation of Accounts and despatch of Report for Audit
By 30th September every year	Receipt of Audited Report in the Corporation and holding of A.G.M.
By 15th November every year	Despatch of printed Annual reports and Audited reports to the Ministry by the Corporation.
By 15th November to 20th December every year	As this is normally the period of Winter Session of Parliament the Annual Reports and Audited Accounts of the Corporation should be laid by the Ministry before conclusion of the Winter Session of Parliament every year.

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19	2·11 [Twelfth Report (8th Lok Sabha)] Ministry of Textiles	The Committee find that there has been a delay on the part of the Government in the matter, year after year and the Ministry had not tried to identify the stages of delay or to take positive steps to rectify the position. The Committee also gather the impression from the chain delay that the Ministry of Textiles had taken a very complacent attitude in the matter of submitting these documents on the Table of the House in time. Sending reminders to the Corporation without conclusive action was not sufficient. The Committee are constrained to observe that the Ministry had dealt with this matter in a very casual manner and had not guided the Corporation properly.	
20	2·12 [Twelfth Report (8th Lok Sabha)] Ministry of Textiles	The Committee urge the Ministry of Textiles that they should, in consultation with the National Jute Manufacturers Corporation Limited draw up a time schedule for completing all the formalities like compiling of accounts, their auditing, translation, printing, adoption of Annual Reports and Audited Accounts by the Corporation and laying the same on the Table of the House, within nine months of the close of the accounting year, as recommended by the Committee on Papers Laid on the Table in paragraph 4·16 of their Second Report	

		(Fifth Lok Sabha) presented to Lok Sabha on 12 May, 1976. The Committee also recommend that the Ministry of Textiles should keep a close watch on the finalisation of the documents as per time schedule and impress upon the Corporation to furnish those documents to them well in advance of the stipulated period for laying on the Table of the House.	As desired by the Committee concerted efforts have been made both by the Corporation as well as by the Ministry for laying Annual Report on time. As a result, the Annual Report of the Corporation for the year 1986-87 was laid on the Table of Lok Sabha on time. It was laid on the Table of Lok Sabha on 11-12-1987. (*Vide* Ministry of Textiles O.M. No. 19/9/87-Jute, dated 24-2-87)
21.	3.11 [Twelfth Report (8th Lok Sabha)] Ministry of Industry	The Committee note that the Annual Report and Audited Accounts of the Small Industry Extension Training Institute , Hyderabad for the year 1983-84 were laid on the Table of Lok Sabha with the delay of about 7 months and these documents for the year 1984-85 were laid with the delay of more than 4 months. The Committee find from the information furnished by the Ministry of Industry that the documents for the year 1983-84 could not be finalised and presented to the House in time because of the changes in the composition of the Institute's Governing Council and the Executive Council. Another factor that led to the delay was that the meeting of the General Body could not be held in time. The Committee feel that the reasons identified for the delay in laying the Annual Reports and Audited	National Institute of Small Industry Extension Training, Hyderabad, has been asked to adhere to the recommendation of the Committee on Papers Laid on the Table. The Ministry of Industry, Office of the Development Commissioner, Small Scale Industries, shall also ensure that no delay occurs in future. (*Vide* Ministry of Industry, Office of the Development Commissioner, Small Scale Industries, New Delhi O.M. No. 11(7)/85.IMT dated 28-4-1987).

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		Acoounts for 1983-84 should have been looked into and remedial measures taken to ensure that the documents for the subsequent year 1984-85 was presented to Parliament without any delay. The Ministry had also failed to lay the delay statement before the House explaining the reasons for not laying the documents within the stipulated time. The Committee regret to note that neither the Ministry nor the Institute were serious in adhering to the recommendations of the Committee on Papers Laid on the Table made in para 3.5 of their First Report (Fifth Lok Sabha) for presentation of these documents within 9 months of the close of the acoounting year.	
22.	3.12 [Twelfth Report (8th Lok Sabha)] Ministry of Industry	The Committee trust that as promised to them by the representatives of the Ministry of Industry, the Ministry would be vigilent in the matter in future and ensure that all formalities including the meeting of the General Body of the Institute are completed well in advance so that the Annual Reports,	

		Audited Accounts and the 'Review' could be laid on the Table of the House within nine months of the close of the accounting years.	
23.	4.5 (Twelfth Report) (8th Lok Sabha) Ministry of Law and Justice	The Committee note that the delay in submission of the Annual Report and Audited Accounts of Indian Law Institute for the period from 1 July, 1983 to 30 June, 1984, occurred mainly at the stage of approval of Annual Report and Audited Accounts by the Governing Council and obtaining delay statement from the Institute by the Ministry of Law and Justice. The Committee also note that the Ministry did not lay on the Table a 'Review' about the performance and activities of the Institute The Committee note, however, with satisfaction that Annual Report and Audited Accounts for the year 1984-85 were laid on the Table with a nominal delay of two months only.	The observations of the Committee in this para have been noted for Compliance in future. The Annual Report/Accounts of the Indian Law Institute for the period from 1-7-1985 to 30-6-1986 have already been laid on the Table of the House on the 24th March, 1987 without a 'Review'. It would be therefore, possible to comply with these observations of the Committee from the next year only. (Ministry of Law and Justice, Deptt. of Legal Affairs O.M. No. 11012(1)/87-Admn. III(LA) dated 22 April, 1987).
24.	4.6 (Twelfth Report) (8th Lok Sabha) Ministry of Law and Justice	The Committee are surprised to note as to how the Ministry of Law and Justice were not aware of the recommendation of the Committee on Papers Laid on the Table made in para 3.6 of their Second Report (Sixth Lok Sabha) emphasising the need for laying the 'Review' along with the reports and	

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		accounts before Parliament. The said recommendation is reproduced below for the information and future compliance by the Ministry of Law and Justice.	
		"3.6. The Committee are of the view that laying of 'Review' along with the Annual Report of the organisation need not be confined only to companies incorporated under the Companies Act, 1956. Even in the case of autonomous bodies, Government should examine the reports submitted by such bodies and prepare a 'Review' giving salient points of achievements, total expenditure incurred by the Government on the body, how far the autonomous body has achieved the objects for which it was set up and what the salient features of its future programme. Where the the Report or the Audit Report mentioned any serious irregularity or any other matter of importance which needed corrective action or further enquiry, it was expected that Government made a	

		mention in the Review of the action being taken in that direction. However, where information on all the aforesaid matters is already available in the report and Government have nothing to add thereto, Government should, in accordance with the recommendation made by the Committee in para 4.18 of their Second Report (Fifth Lok Sabha), lay on the Table along with report a statement saying that they are in agreement with the report and hence no 'Review' is being laid."	
25	4.7 (Twelfth Report) (8th Lok Sabha) Ministry of Law and Justice	The Committee while noting with regret the sudden demise of the Director of the Institute in September, 1984 feel that had the officers next in command of the administration, taken up the matter in right earnest, the delay in the preparation and translation of the report and accounts could have been avoided. This lapse had wiped out the commendable work done by the Institute in compiling and getting the Accounts audited in a record time of less than 2½ months.	The observations of the Committee have been noted and also brought to the notice of the Indian Law Institute to ensure that the Annual Reports and Accounts are submitted within the stipulated time limit. (Ministry of Law and Justice, Deptt. of Legal Affairs O.M. No. 11012(1)/87 III (LA) dated 22 April, 1987).
26	4.8 (Twelfth Report) (8th Lok Sabha) Ministry of Law and Justice	The Committe would also like to point out in this connection that the Ministry of Law and Justice who were aware that the Institute had no translation facilities of its own should have come forward to help the Institute in	The observations of the Committee have been noted for future compliance. The Annual Report / Accounts of the Institute for the year 1985-86 have already been laid on the Table of the Lok Sabha within the stipulated

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		the matter as ultimately it is the Ministry who is responsible to ensure that the reports and accounts of the Indian Law Institute were laid before Parliament by the stipulated time.	time (*Vide* Ministry of Law & Justice, Deptt. of Legal Affairs O.M. No. 11012(1)/87. III (LA) dated 22 April, 1987)
27	4.9 (Twelfth Report) (8th Lok Sabha) Ministry of Law and Justice	The Committee note with satisfaction that the Annual Report and Audited Accounts of the Indian Law Institue for the period from 1-7-1984 to 30-6-85 have been laid on the Table of the House without any delay and hope that this trend would be maintained in future.	The observations of the Committee have been noted for compliance (*Vide* Ministry of Law and Justice, Deptt. of Legal Affairs O.M. No. 11012(1)/87, III(LA) dated 22 April, 1987)
28	1.6 (Fourteenth Report) (8th Lok Sabha) Ministry of Agriculture and Rural Development	The Committee note that the delay in submission of the annual report and audited accounts of the National Heavy Engineering Cooperative Limited for the year 1983-84 had occurred at the stages of compilation of accounts, their auditing and laying them on the Table of the House by the Ministry of Agriculture and Rural Development. The Committee, however, note with satisfaction that these documents for the subsequent year 1984-85 had been laid	After the copies of the Annual Report/Audited Accounts are received in the Ministry, there are certain formalities to be gone through *viz*. preparation of Government Review on the working of the Institution based on the Annual Report/Audited Accounts, obtaining approval of the competent authority, getting them cyclostyled and translated into Hindi for their authentication by the Minister before they are forwarded to the Lok/Rajya Sabha Secretariat for being

		on the Table of Lok Sabha on 5 May, 1986 with a marginal loss of time of about 1 month, thereby eliminating the delay to a large extent. Even this delay could have been avoided if the Ministry who had received the copies of annual reports and audited accounts on 30 March, 1985 had taken care to present them during the Budget Session which lasted from 13 March to 30 May, 1987. The Committee regret to observe that the Ministry have not given due importance to the recommendations of the Committee on Papers Laid on the Table made in this regard stipulating a period of 3 months for compilation of accounts and their submission to Audit and 6 months for auditing of Accounts. printing of the Report and despatching copies thereof for laying on the Table of the House.	laid on the Tables of these Houses. A period of one month in observing these formalities is not disproportionate to the volume of work required to be performed. Keeping in view the volume of work involved, the receipt of Annual Report/Audited Accounts in the Department of Agriculture & Cooperation (Both in Hindi and English) have been prescribed in the time schedule suggested to the Chief Executves of National Level Federations as 31st January (*Vide* letter No. L-11011/25/84-L&M dated 1-1-1986 addressed to the Chief Executives of National Level Cooperative Societies—copy enclosed at Annexure I.)
29	1·7 (Fourteenth Report) (8th Lok Sabha) Ministry of Agriculture and Rural Development	The Committee would, therefore, like to reiterate their earlier recommendation made in paragraph 4.16 of their Second Report (Fifth Lok Sabha) that proper procedure should be devised by the Ministry of Agriculture in consultation with the organisation and the audit authorities for implementing the above recommendation in letter and spirit. Further these documents should be laid on the Table of the House as soon as received from the Company,	Ministry of Agriculture (Department of Agriculture & Cooperation) have noted the observation and state that follow up action has been taken in this behalf *vide* this Ministry's letter No. L-11011/25/84-L&M dated 1st January, 1986 and 2nd March, 1987 respectively addressed to the Chief Executives of National Level Cooperative Societies (copy enclosed at Annexure II - III). (Ministry of Agriculture, Department of Agriculture & Cooperation,

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		without any delay on the part of the Ministry.	O.M. No. H. 11013/6/85-ACMP dated 19-8-1987).
30	2·8 (Fourteenth Report) (8th Lok Sabha) Ministry of Information and Broadcasting	The Committee are concerned to note that the annual report and audited accounts of the National Film Development Corporation Limited, Bombay for the year 1983-84 were laid on the Table of Lok Sabha after a delay of about 7 months. The Committee also note that these documents for the year 1984-85 were also laid with the delay of about 2 months and those for the year 1985-86 which were required to be laid on the table of the House by 31 December, 1985 have not so far been laid.	The Annual Report and the statement of Audited Accounts of the National Film Development Corporation for the year 1985-86 were required to be laid on the Table of the House within nine months of the close of the accounting year, *i.e.* upto 31st December, 1986. The documents were finalised by the Corporation on 29th December, 1986. The House was not in Session at that time. The documents could not therefore, be laid on the Table of the House within the prescribed time limit. These were laid on the Table of the House on 23-3-87. (Ministry of I&B O.M. No. 207/16/87—F(PSU) dated 3-8-87).
31	2·9 (Fourteenth Report) (8th Lok Sabha) Ministry of Information and Broadcasting	The Committee find that one of the factors that led to the delay in laying the documents for the year 1983-84 on the Table of the House was that the quality of printing of the English version of the report was not upto the required standard and thus it had to be re-printed. The Committee recommend that before allotting the work to the printers the quality of printing done by them should be ascertained so that proper	The recommendations have been noted for due compliance. It will be ensured before allotting the work to the printers that the quality of the printing by them is upto the required standard and a close vigil will be kept during the course of printing also to make sure that the quality of printing is maintained throughout. (*vide* Ministry of I&B O. M. No. 207/16/87-F(PSU) dated 3-8-87).

		printing of the documents is ensured and any delay involved in reprinting is eliminated in future.	
32	2·10 (Fourteenth Report) (8th Lok Sabha) Ministry of Information and Broadcasting	The Committee also find that there had been a delay in translating the documents in the absence of an Hindi Officer in the Corporation and neither the Ministry nor the Corporation had made any concerted efforts to fill the vacancy of the Hindi Officer. The Committee feel that all such delays should have been avoided if the Ministry of Information and Broadcasting had kept a watch over the progress of finalisation of the reports and accounts of the Corporation contemporaneously. The Committee need hardly stress that the very purpose in laying these information documents is defeated if they are not laid in time and made available to Members of Parliament, before the demands for grants of the concerned Ministries are taken up for consideration.	The Hindi Officer's post has since been filled and delay in translating the documents will be avoided in future. The Ministry will keep a watch on progress of finalisation of the report and the accounts and will ensure that these are laid on the table of the House within the prescribed time limit so that these are available to the Members of the Parliament before the Demands for Grants of the Ministry are taken up for consideration.
33	2.11 (Fourteenth Report) (8th Lok Sabha) Ministry of Information and Broadcasting	The Committee would, therefore, like to reiterate their earlier recommendation contained in paragraph 4·16 of their Second Report (Fifth Lok Sabha) presented to Lok Sabha on 12 May, 1976 and impress upon the Ministry of Information and Broadcasting to draw up a time bound programme, for all stages of finalising the annual report and audited accounts of the National Film Development Corpora-	To ensure that the annual report and audited accounts are laid on the Table of the House without delay, the following tentative time-bound programme for their finalisation has been drawn up in consultation with NFDC. 1. Submission of Trial Balance to Statutory Auditors. — By 25th of July

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		tion Limited, Bombay to ensure that they are laid on the Table of the House without any delay in future.		
			2. Receipt of remarks of Statutory Auditors	By 20th of August
			3. Submission of Audited Accounts for Board's Approval.	By 31st of August
			4. Submission of Annual Report with Audited Accounts to Member Audit Board.	By 1st September
			5. Receipt of comments of Member Audit Board.	By 22nd of September
			6. Holding of Annual General Meeting.	By 30th of September
			7. Submission by NFDC of the printed report and audited accounts to the Ministry of I & B.	By 20th of October
			8. Laying of the papers on the Table of the House.	By 31st December
			(Ministry of I&B O.M.No. 207/16/87-F(PSU) dated 3-8-87)	

34	3.7 (Fourteenth Report) (8th Lok Sabha) Ministry of Textiles and Supply	The Committee note that the delay of 4-1/2 months in submitting the annual reports and audited accounts of the year 1983-84 by the Research Associations had occurred mainly at the stages of auditing and in Hindi translation of the documents. Further, the Ministry of Textiles had taken about one to eight months in laying these documents on the table of the House, after these had been received by them which ends to show their complacent attitude towards their responsibility of submitting these document to parliament without any delay. The Committee hope that the Ministry of Textiles, who were charged with the responsibility of giving grants to the Textiles Research Association will keep a close watch not only over their performance but also in the finalisation of their annual reports and accounts with a view to ensure that these are laid on the Table of the house within 9 months of the close of their accounting year. The committee, however, note with satisfaction that the delay has been eliminated in the case of the annual reports and audited accounts of these Research Association for the year 1985-86 and hope that this improvement will be sustained in future years.	Government have taken note of the Delay in laying the annual reports and audited accounts of (i) The Ahmedabad Textile Industry's Research Association, Ahmedabad (ATIRA); (ii) The Bombay Textile Research Association, (BTRA); and (iii) The South India Textile Research Association(SITRA); and (iv) The Northren India Textile Research Association, Ghaziabad (NITRA) on the Table of both Houses of parliament for the year 1983-84. During 1984-85 and 1985-86 the above documents were laid on the Table of both Houses of parliament on 20-12-85 and 5-12-85 respectively without any delay. With a view to ensuring that these papers are laid on the Table of both Houses of parliament within 9 months of the close of the accounting year i.e. by 31 st December, the research associations have been requested to make available required documents by 30th November. It has been informed that reponsibility for any failure in this regard will be fixed on the Director of Research Association

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			concerned.(*Vide* Ministry of Textiles O.M.No. 16/20/83-CII dated 3-11-1987).
35. 4.4	(Fourteenth Report) (8th Lok Sabha)Ministry of Human Resource Development	From the information furnished to the Committee by the Ministry of Human Resource Development (Department of Youth Affairs and Sports) clarifying the various stages where delay had occurred in processing the report and accounts of the Sports Authority of India, the Committee observed that the delay had occurred mainly at the stages of compilation of accounts and the time taken in handing over the same to the Statutory Auditors for audit. The Committee have thus reasons to believe, that neither the Ministry of Human Resource Develpment nor the Sports Authority of India had taken any initiative in the matter to ensure that these documents are laid on the Table of the House withing the stipulated period.	The observations made by the Committee have been noted for future guidance Due care is now being taken to ensure that the compiled accounts are handed over to the Auditors well in time so that the documents are laid on the Table of the House within the stipulated period (*Vide* Ministry of Human Resource Development, Department of Youth Affairs and Sports O.M. No. F-10-40/85-SAT dated 28.7.1987).
36. 5.7	(Fourteenth Report) (8th Lok Sabha)Ministry of Human Resource Development	The Committee find that the position of the annual reports and audited accounts of the University of Hyderabad for the earlier years was not better as these documents for the years 1980-81, 1981-82, 1982-83 and 1983-	From the variable delay period in the laying of the Annual Reports for the years 1980-81, 1981-82, 1982-83 and 1983-84, it can be inferred that there is no intentional delay in not laying the reports in

84 were laid before parliament invariably with a delay of 6, 4-1/2, 1and 7 months respectively. The University had been perpetually in arrears in submitting their annual reports and audited accounts to parliament right from the year ended 1980-81.

time. The reports are required to be approved by the Executive Council and the University Court. At times, it is not found possible to convene the meetings of these two bodies for want of quorum. In case of the report for 1980-81 which covered the period from July, 1980 to June, 1981 the Courts, meeting could be convened only in February 1982. After. the reports are finalised, the translation work in Hindi and the printing of the report both in Hindi and English, takes substantial time.

The documents are required to be laid before 21st December each year but the Parliament session generally ends by 21st or 22nd December. Sometimes, when the document is received by the third week of Decem ber, then it has not been possible to lay the same before parliament until the commencement of- the next session i.e. Budget Session which begins in the last week of February. Similarly the document received in the-first week of May cannot be laid within the Budget Session which ends by the first week of that month. It is laid only when the next session meets in July. The intervening period as delay should, as a matter

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			of fact, be not treated as actual delay. It is only a circumstantial delay. This happened with the Annual Report for the year 1983-84. The University could not finalise the report due to superannuation of the Registrar and holding of its first convocation to be addressed by the Prime Minister of India. For these two reasons the University could not convene the meeting of the Executive Council well in time. [*Vide* Ministry of Human Resource Development (Deptt. of Education) O. M. No. 7-13/86—Dssk (U) dated 12th August, 1987].
37	5.8 (Fourteenth Report) 8th Lok Sabha) Ministry of Human Resource Development	The Committee note that while the audited accounts of the University of Hyderabad for the year 1984-85 was laid with a delay of 2 months, the annual report for this period was laid separately with a delay of about 7 months. The Committee are not convinced with the reasons advanced by the Ministry of Human Resource Development that the procedure for compilation of annual report and accounts was completely different as the accounts were to be audited by an external agency. Had the University taken up the job of compilation of accounts and their auditing	The delay of two months in placing the Annual Accounts for the year 1984-85 was due to the fact that the Audit Certificate and Audit Report was received by the University on 4-12-1985. The University then got the accounts approved by its Executive Council on 8-12-1985. By the time they were received in the Ministry, the winter session had ended and there was not choice but to place the accounts in February, 1986, which resulted in unavoidable delay of two months. The finalisation of Annual Report for the year 1984-85, as stated earlier, was delayed

well in advance the delay on this account could have been avoided. The Committee also cannot refrain from expressing their disatisfaction over the fact that these two documents had not been laid together on the Table of the House despite the fact that the Ministries/Departments of the Govt. of India have often been impressed upon the need for laying the same simultaneously. The purpose of laying the annual reports and audited accounts together before parliament is to keep Parliament fully informed of the performance and acheivements of the organisation. The purpose is defeated if both the documents are not laid together within 9 months of the close of the accounting year.

on accounts of University remaining busy in holding the Diamond Jubilee session of the Indian Philosophical Congress in December 1985 and due to the change in the incumbency of the Vice/Chancellor in January, 1986. After these two events only, the University could convene the meeting of the Executive Council to get the report approved. The English version of the report was finally received in April, 1986. The report was actually sent to the Lok Sabha/Rajya Sabha Secretariats for laying purposes. It could be laid in the Rajya Sabha in May, 1986 but could not be accepted by the Lok Sabha Secretariat in its extended session. Ultimately it was laid in July 1986 thereby resulting in further delay of two months for unavoidable reasons.

Our efforts have been to lay the Annual Report and the Annual Accounts simultaneously but the Committee would appreciate that it would not be advisable to delay the placement of one document for want of other document. If the Annual Report, which is to be prepared in the University itself is ready and the Annual Accounts are still remaining with the Accountant General and are not received back by the time the Annual Report is ready, it would be worth-

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			while to lay the Annual Report without delay, [*Vide* Ministry of Human Resource Development (Deptt. of Education) O.M. No. F. 7-13/86Desk (U) dated 12th August, 1987].
38	5.9 (Fourteenth Report) (8th Lok Sabha Ministry of Human Resource Development	The Committee, however note with satisfaction that the annual report and audited accounts of the University for the year 1985-86 which was laid on the Table on 8 December, 1986 did not involve any delay. The Committee hope that this trend will be maintained and the documents for future years will be laid on the Table by the stipulated period of 9 months from the close of the accounting year.	The University is being repeatedly reminded to maintain the trend of sumitting the documents well in time to the Ministry for onward submission before the two Houses of Parliament within the stipulated period as it has done so in the case of documents for the year 1985-86. This Ministry assures is fullest cooperation to the Lok Sabha Committee to that extent. [*Vide* Ministry of Human Resource Development (Deptt. of Education) O. M. No. F. 7-13/86-Desk (U) dated 12th August, 1987].
39	6·6 (Fourteenth Report) (8th Lok Sabha) Ministry of Science and Technology (Deptt. of Electronics)	The Committee note that the annual reports and audited accounts of the Regional Computer Centre Calcutta and Chandigarh for the year 1984-85, were laid for the first time, with a delay of 7 months. The delay had occurred at the stage of translation and also due to the time taken by the Department of Electronics in laying them on the Table of the House. The main reason for the delay had, however, been	Both the Regional Computer Centres had already been requested by this Department to make their own arrangement for Hindi translation. The arrangement for Hindi translation of the Annual Report is now being made by both the Regional Computer Centres.

		due to lack of arrangements for Hindi translation of the documents. Neither the Centre nor the Department of Electronics appear to have considered the matter seriously and taken positive steps to solve this problem. Even with regard to report and accounts for the year 1985-86 the Committee have been informed that the translation was being arranged through a retired Hindi ranslator. The Committee hope that a decision would be taken soon to make some regular arrangements for Hindi translation of these documents in order that the submission of these documents was not delayed in future on this account.	
40	6·7 (Fourteenth Report) (8th Lok Sabha) Ministry of Science and Technology (Deptt. of Electronics)	The Committee also note that the annual report and audited accounts of the Regional Computer Centre, Chandigarh for the year 1985-86 were laid on the Table of Lok Sabha on 3 December, 1986 without any delay, whereas the documents for the said year of the Regional Computer Centre, Calcutta have not so far been laid.	For laying the report of R.C.C., Calcutta, for the year 1985-86, an extension of time of two months was granted by the Committee on Papers Laid on the Table of the House *vide* O.M. No. RS 9(3)/86-Com. IV dated 9-12-86. The reports for the year 1985-86 have already been laid on the Table of Lok Sabha & Rajya Sabha within the extension period. Similar approval was also obtained from Lok Sabha Sectt. *vide* O.M. No 6/16/86-CII(CPL) dated 5-12-87.
41	6·8 (Fourteenth Report)	The Committee would therefore, like to recommend that the Department of	The recommendations of the Committee have already been communicated to both the

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	(8th Lok Sabha) Ministry of Science and Technology (Deptt. of Electronics)	Electronics may bring to the notice of the Regional Computer Centres, the recommendations of the Committee contained in para 3·5 of their First Report (Fifth Lok Sabha) suggesting compilation of accounts within 3 months of the close of the accounting year and completion of other formalities in the next 6 months for placing these documents before Parliament within 9 months of the close of the accounting year. For this purpose a time bound programme, for the various stages of processing the report and accounts at each stage should be drawn up and the Ministry should monitor the progress periodically in order to ensure submission of these documents without any delay.	R.C.C.s. The Department is already monitoring the progress to ensure the submission of these documents without any delay.